

**Court-II**  
**Before the Appellate Tribunal for Electricity, New Delhi**  
**(Appellate Jurisdiction)**

**Appeal No. 266 of 2015**

**Dated : 23<sup>rd</sup> November, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**GMR Kamalanga Energy Ltd. .... Appellant(s)**  
**Versus**  
**Power Grid Corporation of India Ltd. & Anr. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. Alok Shankar

Counsel for the Respondent (s) :

**ORDER**

Heard.

Admit.

Issue notice of the Appeal to all the respondents returnable within two weeks from today. Reply/counter affidavits may be filed by the respondents within three weeks thereafter and rejoinder, if any, may be filed by the appellant within one week thereafter.

Dasti service is permitted.

Post this Appeal for hearing on **27<sup>th</sup> January, 2016.**

**( T. Munikrishnaiah )**  
**Technical Member**

rkt/vg

**( Justice Surendra Kumar )**  
**Judicial Member**